

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 873

TO BE ANSWERED ON THURSDAY, 21st JULY, 2016

AMENDMENT IN R. P. ACT, 1951

873. SHRI M. RAJA MOHAN REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has received proposal from Election Commission of India for amendment in the Representation of the People (R.P.) Act, 1951 in order to effectively deal with the issues regarding bribery and misuse of money power in elections;

(b) if so, the details thereof; and

(c) the steps taken/being taken by the Government in this regard?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY
(SHRI P. P. CHAUDHARY)**

(a) and (b): A proposal to amend the Representation of the People Act, 1951 empowering the Election Commission to postpone polling or to declare polling already taken as void, on the basis of the report of the Returning Officer regarding bribery and misuse of money power in affected areas, has been received from the Election Commission.

(c): The proposal is under examination of the Government.